

2½ lakh. So far as the question of insurance is concerned, at the moment we do not have any proposal before us.

MR. CHAIRMAN: He has given a suggestion. Will you consider it?

SHRI MALLIKARJUN: No, Sir.

SHRI T. A. MOHAMMED SAHY: The ordeal of the people going to the Claims Tribunals is greater. The Railway Ministry has fixed a quantum of compensation in cases of deaths and injuries. So, what is the necessity for going to the Tribunals? As soon as they produce the legal heir certificates from the competent authority, can't the Tribunal or the person concerned pay the amount immediately

in order to avoid the ordeal
12.00 NOON of the people going to the
Tribunals? Sir, going to the

Tribunal causes a great hardship to the persons injured in the accidents because it is known that he is injured. So where is the question of proving the accident and other things? The fatal accident has occurred, the identity of the person who died is known then, where is the question of again going to the Tribunal and giving the evidence. This procedure should be simplified. Those who die in the accident, if their relatives get a legal death certificate and produce it before the Station Superintendent or anybody...

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Loans from Sugar Development Fund

*82. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of FOOD be pleased to state, the details of scheme for granting loans to new sugar factories from the Sugar Development Fund?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): A sugar undertaking which has been operational for a minimum of seven crushing seasons including trial crushing season is eligible to avail Sugar Development Fund (SDF) loans for modernisation/rehabilitation. Each application for loan from SDF is considered on merit as per the provisions contained in the Sugar Development Fund Act, Rules and the general guidelines. No loan is given from SDF for setting up a new sugar factory.

Setting up of sugar factory in Gujarat

*86. SHRI CHHOTUBHAI PATEL: Will the Minister of FOOD be pleased to state:

(a) whether Government have received any proposal from the Government of Gujarat for change of the location for establishment of a new Sugar factory in the State; and

(b) by when the proposal is likely to be finalised?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Ministry of Food has received five proposals for change of location in the State of Gujarat out of which four have been recommended by the Government of Gujarat, the details of the proposals are given in the Statement.

(b) Licensing Policy guidelines are presently being reviewed by the Government. As such, the above proposals for change of location would be considered after the aforesaid review.

Statement

S. No.	Name of the factory	From	To
1	2	3	4
1	M/s. Shree Khedut Sahakari Khand Udyog Mandli Ltd.	Rohid, Tal.—Hansot Distt.—Bharuch	Kosamba, Tal.—Mangro, Distt.—Bharuch.

1	2	3	4
2	Shri Ukai Vibhag Asarghast Sahakari Khand Udyog Mandli Ltd.	Serula, Tehsil—Songadh Distt.—Surat	Gunsada, Taluk—Songath, Distt.—Surat.
3	M/s. Shri Narmada Khand Udyog Sahakari, Mandli Ltd.	Taropa, Taluk—Nanded Distt.—Bharuch	Dharikheda, Tehsil—Nanded Distt.—Bharuch.
4	M/s. Vadodara District Coop. Sugarcane Growers' Union Ltd.,	Mandala, Taluk—Dabhoi, Distt.—Vadodara	Gandhara, Tal.—Kargan Distt.—Vadodara.
5	M/s. Kaveri Vibhag Sahakari Khand Udyog Mandli Ltd.	Khata Amba Tal.—Chikli Distt.—Valsad	Sadadvel, Distt.—Surat.

Note : The proposal of M/s. Vadodara District Coop. Sugarcane Growers' Union Ltd. has not yet been recommended by the Government of Gujarat.

Irrigation projects affected by rains in Orissa

*87. SHRI JAGADISH JANI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of irrigation projects affected by the severe rains in Phulbani district of Orissa;

(b) the extent of damage caused to different irrigation projects in that district as a result thereof; and

(c) the steps taken by Government for regular repairing and maintenance of these irrigation projects?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA):

(a) Two Medium Irrigation Projects namely Salki and Pilasalki of Phulbani District have been affected.

(b) As reported by the State Government of Orissa, 159 breaches have occurred in the Canal System. Approximate damages in Salki and Pilasalki Irrigation Projects are assessed at Rs. 32.40 lakh and Rs. 25.50 lakh respectively.

(c) The State Government has drawn up a programme to close the breaches to ensure Kharif Irrigation.

Drought in Rajasthan

*88. SHRI RAMDAS AGARWAL:

SHRI DHULESHWAR MEENA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that Rajasthan faces severe drought this year in the absence of monsoon being "one of the worst in living memory" as reported in the Hindustan Times dated the 19th August, 1991, if so, the extent of damage to Kharif crops;

(b) whether it is a fact that Rajasthan Government has represented to the Central Government to the effect that Rs. 124 crore fixed by the Ninth Finance Commission for the State to meet natural calamities would not be sufficient because of the grim situation prevailing in Jaisalmer, Jalore, Barmer, Jodhpur and Bikaner Districts on account of shortage of rain fall; and

(c) if so, what steps Government have taken so far in this regard and how much additional amount is likely to be sanctioned as a special case to Rajasthan?

THE MINISTER OF AGRICULTURE (DR. BALRAM JAKHAR): (a) to (c) A Statement is laid on the Table of the Sabha.

Statement

(a) About 11 districts in the State of Rajasthan have so far received deficient